

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 104
CAA-82/ND/2020

IN THE MATTER OF:

Transcend Electronics Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

**Order delivered on 15.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Applicant
For the Income Tax Department**

**:Mr. Pardeep K. Mittal, Advocate
:Ms. Lakshmi Gurung Sr. St.
counsel and Ms. Adeeba Mujahid,
Jr. St. Counsel along with Mr.
Ankit Singh, Advocate**

ORDER

Heard the arguments advanced by the counsel for the petitioners. This is second motion application for Transferor Companies and Transferee Company are involved in this scheme of amalgamation. 45 days' time is granted for giving public notice in the Business Standard English as well as Business Standard Hindi of New Delhi Edition. The copy of the petition may be served to all the Regulators including sectorial Regulators if any. Let the matter be listed on 16th February, 2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)